

(19)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

CA.Sy. 3553/96

O.A. 1373/96.

Dt. of Decision : 18-11-96.

1. J. Sachinandan

2. A. Ravi Kumar

.. Applicants.

Vs

1. The Sr.Divl. Personnel Officer,
SC Rly, Vijayawada Division,
Vijayawada, Krishna District.

2. The Divl. Railway Manager,
SC Rly, Vijayawada Division,
Vijayawada, Krishna District.

3. The General Manager,
SC Rly, Rail Nilayam,
Sec'bad.

.. Respondents.

Counsel for the Applicants : Mr. Jacob for
Mr. B. Narasimha Sharma

Counsel for the Respondents : Mr. J. R. Gopala Rao, SC for Rlys.

CORAM:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMIN.)

THE HON'BLE SHRI B. S. JAI PARAMESHWAR MEMBER (JUDL.)

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ORDER

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.))

Heard Mr.Jacob for Mr.B.Narasimha Sarma, learned counsel for the applicants and Mr.Krishna Mehan for Mr.J.R.Gopala Rao, learned counsel for the respondents.

2. There are two applicants in this OA. The applicant No.1 joined Vijayawada Division in terms of para 312 of the IREM from Guntakal Division in the grade of Rs.1200-2040/-. The applicant No.2 joined Vijayawada Division from Secunderabad division under the same rule. The prayer in this OA is that the pay of the applicants in Vijayawada Division in the grade of Rs.1200-2040/- have to be protected in terms of Rule 1313 (a) (ii) and (iii) of IREC, Vol.II adhering to the principle laid down in OA.No.1252/94 on the file of this Bench.

3. The contention and prayer in this OA are similar to contention and prayer in OA.No.1342/96. In view of the above, we pass the same order as was given in the OA referred to above.

4. The applicants have filed representation to R-2 as can be seen from Annexure-IV and V respectively of the OA. It is stated that these representations are still pending.

5. As the representations are pending, it is justifiable to pass an order to dispose of the representations in accordance with rules taking due note of the observations made by this Tribunal in OA.1252/94 decided on 14-11-94.

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6. In the result, the following direction is given:-

R-2 should dispose of the representations of the applicants dated 2-2-96 and 10-12-96 (Annexure-IV and V) in accordance with law taking due note of the directions given by this Tribunal in OA.1252/94 decided on 14-11-94. In case a favourable decision is going to be taken in their representations the applicants are entitled for arrears, if any, only from 6-11-95 i.e., one year prior to filing of this OA. (This OA was filed on 6-11-96).

7. The OA is ordered accordingly at the admission stage itself. No costs.

(Registry should send a copy of this OA with the enclosures alongwith the judgement to R-2).

R. Rangarajan
(B.S. JAI PARAMESHWAR)

MEMBER (JUDL.)

18/11/96

R. Rangarajan
(R. RANGARAJAN)
MEMBER (ADMN.)

Dated : The 18th November 1996.
(Dictated in the Open Court)

Avv. R. Rangarajan
D.R. (J)

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O.A.NO.1373/96

Copy to:

1. The Senior Divisional Personnel Officer,
South Central Railway, Vijayawada Division,
Vijayawada, Krishna District.
2. The Divisional Railway Manager,
South Central Railway, Vijayawada Division,
Vijayawada, Krishna District.
3. The General Manager, South Central Railway,
Railnilayam, Secunderabad.
4. One copy to Mr.B.Narasimha Sarma, Advocate,
CAT, Hyderabad.
5. One copy to Mr.J.R.Gopal Rao, SC for Railways,
CAT, Hyderabad.
6. One copy to ~~Max~~ Library, C4T, Hyderabad.
7. One duplicate copy.

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THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

ANSWER

THE HON'BLE SHRI B.S. DAI PARAMESHWAR
M(J)

DATED: 1811

ORDER/JUDGEMENT

R.R./C.P/M.A.No.

D.A. NO. 1373/96 ⁱⁿ

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALL PWD
DISPOSED OF WITH DIRECTIONS
DISMISSED
DISMISSED AS WITHDRAWN
ORDERED/REJECTED
NO ORDER AS TO COSTS.

II COURT

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केन्द्रीय प्रशासनिक अधिकरण Administrative Tribunal

1.0 PEG 1000

हैदराबाद न्यायपीठ
HYDERABAD BENCH